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O.A. No. 472 of 2008

Order dated: 27.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Mr. S.R.Misra, Ld. Counsel for the applicants and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

2. M.A. 685/2008 filed for joint prosecution of the case is allowed.

3. The grievance of the applicants is that on 11.01.2000, they were reverted to the post of Supervising Mistry in the scale of Rs. 3050-4590/- but they were allowed to work as P. Way Mistry.

4. Ld. Counsel for the applicants also invited our attention to the order dated 08.03.2006 passed by the Hon'ble High Court of Orissa in writ petition no. 3451/2002 wherein, in the similar situation, it has been held that the order of reversion is illegal and same has been quashed. Ld. Counsel for the applicants also submitted that they have already preferred representation on 28.11.2007 for redressal of their grievance and the same is pending and their grievance might be redressed in case direction is given to the competent authority to consider and decide the pending representation of the applicants by reasoned and speaking order within a specified period of time.

5. Having considered the prayer of the Ld. Counsel for the applicants and having heard Ld. Counsel for the Respondents, who has no objection, Respondents are hereby

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directed to consider and decide the pending representation of the applicant by reasoned and speaking order within three months from the date of receipt of a copy of this order.

6. With the aforesaid observation, the O.A. is disposed of.

Champ
MEMBER (A)

Am Guan
MEMBER (J)